The Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund (Amendment) Act, 2019

Act 12 of 2019

Keyword(s):
Anganawadi, Workers, Helpers

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

©
കേരള സർക്കാർ
Government of Kerala
2019

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.Kl/TV(N)/634/2018-20

2241
3/1/20

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, ശനി Thiruvananthapuram, Saturday	2019 ഡിസംബർ 07 07th December 2019 1195 വൃശ്ചികം 21 21st Vrishchikam 1195 1941 അഗ്രഹായനം 16 16th Agrahayana 1941	നമ്പർ No.	3006

കേരള സർക്കാർ

<u>നിയമ (നിയമനിർമ്മാണം-എച്ച്) വകുപ്പ്</u>

വിജ്ഞാപനം

നമ്പർ 28189/ ലെഗ്-എച്ച് 1/2019/നിയമം.

തിരുവനന്തപുരം, 2019 ഡിസംബർ 7,
1195 വൃശ്ചികം 21,
1941 അഗ്രഹായനം 16.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2019 ഡിസംബർ 6-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

അരവിന്ദ ബാബു. പി. കെ,
നിയമ സെക്രട്ടറി.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2019-ലെ 12-ാം ആക്റ്റ്

2019-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ്

2016-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി ആക്റ്റ് ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2016-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി ആക്റ്റ് (2016-ലെ 10) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപതാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2019-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2)ഇത് 2019 മാർച്ച് 1-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. 10-ാം വകുപ്പിന്റെ ഭേദഗതി.—2016-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി ആക്റ്റിലെ (2016-ലെ 10) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) 10-ാം വകുപ്പിന്റെ (3)-ാം ഉപവകുപ്പിൽ,—

(i) ഖണ്ഡം (i v) ൽ "സാമൂഹ്യനീതി വകുപ്പ് ഡയറക്ടർ" എന്ന വാക്കുകൾക്ക് പകരം "വനിതാ ശിശു വികസന വകുപ്പ് ഡയറക്ടർ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(ii) ഖണ്ഡം (v)-ൽ "സാമൂഹ്യനീതി വകുപ്പിലെ അഡീഷണൽ സെക്രട്ടറിയുടെ പദവിയിൽ താഴെയല്ലാത്ത ഒരു ഉദ്യോഗസ്ഥൻ" എന്ന വാക്കുകൾക്ക് പകരം "വനിതാ ശിശു വികസന വകുപ്പിലെ ജോയിന്റ്

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

സെക്രട്ടറിയുടെ പദവിയിൽ താഴെയല്ലാത്ത ഒരു ഉദ്യോഗസ്ഥൻ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(iii) ഖണ്ഡം (vi)-ൽ "സാമൂഹ്യനീതി വകുപ്പിലെ അഡീഷണൽ ഡയറക്ടറുടെ പദവിയിൽ താഴെയല്ലാത്ത ഒരു ഉദ്യോഗസ്ഥൻ" എന്ന വാക്കുകൾക്ക് പകരം "വനിതാ ശിശു വികസന വകുപ്പിലെ അസിസ്റ്റന്റ് ഡയറക്ടറുടെ പദവിയിൽ താഴെയല്ലാത്ത ഒരു ഉദ്യോഗസ്ഥൻ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

3. <u>12-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 12-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ "അഞ്ച് വർഷക്കാലത്തേയ്ക്ക്" എന്ന വാക്കുകൾക്ക് പകരം "മൂന്ന് വർഷക്കാലത്തേയ്ക്ക്" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

4. <u>റദ്ദാക്കലും ഒഴിവാക്കലും</u>.—(1) 2019-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി (ഭേദഗതി) ഓർഡിനൻസ് (2019-ലെ 26) ഇതിനാൽ റദ്ദാക്കിയിരിക്കുന്നു.

(2) അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽത്തന്നെയും, പ്രസ്തുത ഓർഡിനൻസ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതോ ചെയ്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും കാര്യമോ എടുത്തതോ എടുത്തതായി കരുതപ്പെടുന്നതോ ആയ ഏതെങ്കിലും നടപടിയോ ഈ ആക്റ്റ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻകീഴിൽ ചെയ്തതായോ എടുത്തതായോ കരുതപ്പെടേണ്ടതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA
Law (Legislation-H) Department

NOTIFICATION

No.28189/Leg-H1/2019/Law.

Dated, Thiruvananthapuram, 7th December, 2019
21st Vrischikam, 1195
16th Agrahayana, 1941.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund (Amendment) Act, 2019 (12 of 2019).

By order of the Governor,

ARAVINTHA BABU. P. K.,
Law Secretary.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of "2019-ലെ കേരള അങ്കണവാടി വർക്കർമാരുടെയും അങ്കണവാടി ഹെൽപ്പർമാരുടെയും ക്ഷേമനിധി (ഭേദഗതി) ആക്റ്റ്" published under the authority of the Governor.]

THE KERALA ANGANAWADI WORKERS' AND ANGANAWADI HELPERS' WELFARE FUND (AMENDMENT) ACT, 2019

ACT 12 OF 2019

An Act to amend the Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund Act, 2016.

Preamble.— WHEREAS, it is expedient to amend the Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund Act, 2016 (10 of 2016) for the purposes hereinafter appearing;

BE it enacted in the Seventieth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund (Amendment) Act, 2019.

(2) It shall be deemed to have come into force on the 1st day of March, 2019.

2. *Amendment of section 10.*—In sub-section (3) of section 10 of the Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund Act, 2016 (10 of 2016) (hereinafter referred to as the principal Act),—

(i) in clause (iv), for the words "Director, Social Justice Department" the words "Director, Women and Child Development Department" shall be substituted;

(ii) In clause (v) for the words "An officer of the Social Justice Department not below the rank of Additional Secretary" the words "An officer of Women and Child Development Department not below the rank of Joint Secretary" shall be substituted;

(iii) in clause (vi), for the words "An officer of the Social Justice Department not below the rank of Additional Director" the words "An officer of the Women and Child Development Department not below the rank of Assistant Director" shall be substituted.

3. *Amendment of section 12.*—In sub-section (1) of section 12 of the principal Act, for the words "five years" the words "three years" shall be substituted.

4. *Repeal and saving.*—(1) The Kerala Anganawadi Workers' and Anganawadi Helpers' Welfare Fund (Amendment) Ordinance, 2019 (26 of 2019) is hereby repealed.

(2) Notwithstanding such repeal anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESS
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2019.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

Digitally signed by SHEELA M G
Date 2019 12 07 06 41 52 +05 30